

provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1995, in excess of the amounts granted for those services and for that year."

The motion was adopted.

SHRI P. CHIDAMBARAM : I introduce** the Bill.

SHRI P. CHIDAMBARAM : Sir, I beg to move :

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1995, in excess of the amounts granted for those services and for that year, be taken into consideration."

MR. CHAIRMAN : The question is :

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1995, in excess of the amounts granted for those services and for that year, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN : Now we shall take up clause-by-clause consideration of the Bill.

MR. CHAIRMAN : The question is :

"That clauses 2 and 3 stand part of the Bill."

The motion was adopted.

MR. CHAIRMAN : The question is :

"That clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

MR. CHAIRMAN : The question is :

"That the Schedule stand part of the Bill."

The motion was adopted.

The Schedule was added to the Bill.

MR. CHAIRMAN : The question is :

"That Clause 1, the Enacting Formula and The Long Title stand part of the Bill."

The motion was adopted.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

SHRI P. CHIDAMBARAM : Sir, I beg to move :

"That the Bill be passed."

MR. CHAIRMAN : The question is :

"That the Bill be passed."

The motion was adopted.

SHRI P. CHIDAMBARAM : Thank you, Sir.

ANNOUNCEMENT BY THE CHAIR
RE: THE ELECTRICITY LAWS
(AMENDMENT) BILL, 1997

[English]

MR. CHAIRMAN : Hon. Members, I have to inform the House that in view of the demand made in the House, the hon. Speaker has referred the Electricity Laws (Amendment) Bill, 1997 to the Standing Committee on Energy for examination and report.

The House stands adjourned to meet on...

(Interruptions)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JENA): Sir, there are two Bills. One is about *Safai Karamcharis...**(Interruptions)*

SOME HON. MEMBERS : The House stands adjourned now...*(Interruptions)*.

[Translation]

(Interruptions)

SHRI GIRDHARI LAL BHARGAVA (Jaipur) : Sir, the House has adjourned.

[English]

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : Kindly listen to the hon. Minister. He is the Minister of Parliamentary Affairs...*(Interruptions)*

SOME HON. MEMBERS : No, no.

SHRI SRIKANTA JENA : Sir, this *Safai Karamcharis* (Amendment) Bill is a very important Bill. It has come from the Rajya Sabha. It will not take more than ten minutes to be passed...*(Interruptions)*

[Translation]

SHRI RAM KRIPAL YADAV (Patna) : It is a very important Bill. It relates to the poor.

[English]

MR. CHAIRMAN : Mr. Jena, the Speaker has given me only these directions about the Electricity Laws (Amendment) Bill. I will have to refer the matter to the

** Introduced with the recommendation of the President.

Speaker. I am not in position to give a ruling. He has given me only this direction about the Electricity Bill. About the Safai Karmcharis Bill, I am sorry, he has given me no direction. I will have to refer it to him.

(Interruptions)

MR. CHAIRMAN : I wish you had raised it earlier. I have already announced the adjournment of the House. I request that you kindly take them up tomorrow.

As I have already announced, the House stands adjourned to meet tomorrow, the 21st March, 1997 at 11a.m.

19.59 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Friday, the 21st March, 1997/Phalgun 30, 1918 (Saka)